



F.No.404/73/76-ITCC  
GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES.

\*\*\*\*\*

New Delhi, the 12th August, 1976.

ORDER

No.1437 (F.No.404/73/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that S/Shri. R.N.Das and Nikhilendra Kumar Saha authorised by the Central Government to exercise the powers of Tax Recovery Officers under sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the areas of the State of West Bengal with effect from the date they take over as Tax Recovery Officers.

Sd/-

( V.P.MITTAL ), SECRETARY

CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. The Commissioner of Income-tax, West Bengal-I, P.7 Chowringhee Square, Calcutta with reference to his letter telex No.141 dated 27th July, 1976.

Sd/-

SECRETARY

CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE

*(Handwritten signature)*  
( E.V.RAMANAN )

ASSISTANT DIRECTOR OF INSPECTION  
DIRECTORATE OF INSPECTION (RSEI)

NO.CC/ITC/1439/349/RSE/76

\*PAHUA\*

28 AUG 1976

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AUTOCRISKS FOR ISSUE

( B.V.RAMMAN )

ASSISTANT DIRECTOR OF INSPECTION  
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITC/1439/349/RSP/76

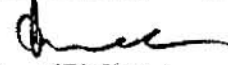
\*PANNI\*

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D R D R

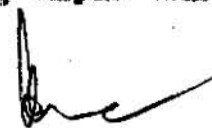
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(V.P. MITTAL)  
Secretary

Central Board of Direct Taxes

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2. Bulletin Section of D.I. (P&M), Mayur Bhavan, New Delhi.

  
Secretary  
Central Board of Direct Taxes